

**IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III**

CAA-07/ND/2018

In the matter of :

**Mahabir Benefication (P) Limited
With Aryan Ispat and Power (P) Limited**

...PETITIONER

SECTION :

Under Section 230-232

Order delivered on 29.1.2018

Coram :

**R. VARADHARAJAN,
Hon'ble Member (Judicial)**

For the Petitioner /Op. Creditor : -

For the Respondent/Corporate Debtor : -

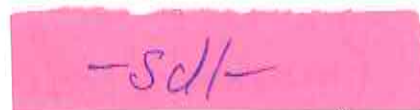
For the Intervener :

ORDER

Application in CA No.15/C-III/ND/18 for condonation of delay of 7 days has been filed by the petitioners in view of delay in filing the Company Petition in relation to the sanction for Scheme of Amalgamation pursuant to Section 230 to 232 of the Companies Act, 2013. The reasons for delay are given in Paragraph-4 of the Application.

Taking into consideration the reasons given in Paragraph-4 of the application, the delay of 7 days is condoned and let the main Company petition be taken on record.

List on 07.2.2018.



**(R. VARADHARAJAN)
MEMBER (JUDICIAL)**

Surjit
29.1.2018